

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00819/2019
Chandigarh, this the 06th day of August, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...
Mahal Chand son of Sh. Amir Chand, aged 65 years, Superintendent (Retd.) (Group A) Estate Officer, U.T. Chandigarh, Resident of House No. 3601, Sector 37-D, Chandigarh - 160036.

....**Applicant**

(Present: None)

Versus

1. Union of India through Secretary, Ministry of Home Affairs, North Block, New Delhi - 110001.
2. Union Territory, Chandigarh through Finance Secretary, U.T. Chandigarh, Deluxe Building, Sector 9, Chandigarh - 160009.
3. Estate Officer, U.T. Chandigarh, Estate Office Building, Sector 17, Chandigarh - 160017.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Today, the Members of C.A.T. Bar Association are abstaining from work on a call given by the High Court Bar Association.
2. Perused the pleadings.
3. The solitary prayer made in this O.A. is for issuance of a direction to the respondents to decide the representation dated 16.10.2018 (Annexure A-8) of the applicant for pension and retiral benefits, within a time frame.

4. Considering the short prayer made by the applicant, this O.A. is disposed of, in limine, with a direction to the Competent Authority, amongst the respondents, to consider and decide the indicated representation (Annexure A-8), in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. The order so passed be duly communicated to the applicant.

5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

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